

# High Court of Jammu and Kashmir

(Office of the Registrar General at Srinagar)

## Notification

No:- 44

Dated:- 7-06-2019

In exercise of the powers conferred by Section 108 of the Constitution of Jammu and Kashmir, the Chief Justice of the High Court of Jammu and Kashmir is pleased to add the following as **guideline No 7-A** to the existing Scheme / Guidelines for the appointment of Research Assistant to the Chief Justice / Judges in the High court of Jammu and Kashmir notified vide notification No. 578 dated 30.08.2016 as amended till date:

*" 7-A **Direct engagement by the Judges:** In addition to the procedure contained in Guideline 7, Research Assistants may also be engaged as per the following procedure":-*

- i) *The applications may be made by the prospective candidates directly to the Judge concerned or to the Court to be routed through the registry. The application so made, may be called by the Judge who may be looking to engage a Research Assistant and examined.*
- ii) *The Judge may, or may not, consider it necessary to call any of the applicants for interview or personal interaction in his discretion.*
- iii) *The research Assistant/s shall be finally selected by the Judge and the selection shall be forwarded by the Judge to the Chief Justice for appointment."*

**By Order.**

(Sanjay Dhar)  
Registrar General

No:- 5910-28/98

Dated:- 07-06-2019

Copy to the:-

1. Principal Secretary to the Hon'ble Chief Justice, High Court of J&K.
2. Secretary to Hon'ble Mr. Justice \_\_\_\_\_  
..... for information of their Lordships.
3. Registrar Vigilance, High Court of J&K, Srinagar.
4. Registrar Rules, High Court of J&K, Srinagar.  
..... for information.

5. Registrar Judicial, High Court of J&K, Jammu/ Srinagar.  
.....for information and necessary action.
6. CPC e-Courts, High Court of J&K, for uploading on the High Court Website.
7. Manager Government Press, Jammu/Srinagar for publication in the Govt. Gazette.

Registrar General

6/6/19